

**Mr. Speaker:** Not at all. But I have to decide. This matter was decided the other day.

**Shri Kapur Singh:** I am not referring to that matter. I am referring to what you did in the House. You acted in contravention of the Rules of Procedure and I want to bring it to the notice of the House.

**Mr. Speaker:** He cannot bring it like this. He can bring a regular motion against me.

**Shri Kapur Singh:** May I take it that you are going, in future also, to use your discretion to suppress all evidence and argument which go to show that you had acted in contravention of the Rules of Procedure.

**Mr. Speaker:** Unless I give consent to anything being raised, I will not allow anything. I am not going to allow this.

**Shri Kapur Singh:** I take a note of this.

**Mr. Speaker:** Now papers to be laid on the Table.

12.45 hrs.

#### PAPERS LAID ON THE TABLE

##### REPORT OF THE STUDY TEAM ON THE TEXTILE COMMISSIONER'S ORGANISATION

**The Deputy Minister in the Ministry of Information and Broadcasting (Shrimati Nandini Satpati):** On behalf of Shri Manubhai Shah I beg to lay on the Table a copy of the Report (Part I) of the study Team on the Textile Commissioner's Organisation—Cotton, Cotton Textiles and Textile Machinery Manufacture. [Placed in Library. See No. LT-6253/66].

INDIA'S NOTE DATED THE 30TH APRIL, 1966, GIVEN TO THE EMBASSY OF CHINA IN INDIA

**The Minister of External Affairs (Shri Swaran Singh):** I beg to lay on the Table a copy of Government of India's note dated the 30th April, 1966, given to the Embassy of China in India in reply to the note dated the

31st January, 1966, given by the Ministry of Foreign Affairs, Peking, to the Embassy of India in China [Placed in Library. See No. LT-6254/66].

12.45½ hrs.

#### PRODUCE CESS BILL

##### MEMORANDUM RE: DELEGATED LEGISLATION

**The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shinde):** I beg to lay on the Table a statement with regard to the Memorandum regarding Delegated Legislation appended to the Produce Cess Bill, 1966. [Placed in Library. See No. -LT-6255/66].

12.46 hrs.

#### DELHI ADMINISTRATION BILL

##### REPORT OF JOINT COMMITTEE

**Shri Krishnamoorthy Rao (Shimoga):** I present the Report of the Joint Committee on the Bill to provide for the administration of the Union territory of Delhi and for matters connected therewith.

**Shri Hari Vishnu Kamath (Hoshangabad):** On a point of information. You will recollect that sometime ago, three or four members of the Joint Committee resigned from the said Committee and immediately afterwards, in accordance with your very wise guidance given in the House on the 21st April when I raised the question—I asked you whether it was open to members to move for filling the vacancies and you said, "certainly", "yes"; my question was—

"Is it open to members to give notice of a motion to fill the vacancies. . . ."

and you said,

"yes"—

on the same day I gave notice of a motion. That was never taken up and I was told that the motion would not be considered. I want to know why the vacancies on the Committee were not filled up.